

तो कम से कम उस से, अगले सप्ताह के लिये उस को अवश्य स्वीकार कर लिया जाये।

दूसरी बात जो मैं आप के द्वारा कहना चाहूंगा वह यह कि परसों उप-विदेश मंत्री जब खान अब्दुल गफ्फार खां सम्बन्धी सरकार की नीति का स्पष्टीकरण कर रहे थे, उस समय उपाध्यक्ष महोदय चेअर में थे। किसी कारणवश उन को भाषण बीच में ही रोक देना पड़ा। उपाध्यक्ष महोदय ने कहा था कि उप-मंत्री महोदय को सरकार की नीति के सम्बन्ध में जो कुछ और कहना हो वह सदन की मेज पर लिखित रूप में रख दें। परन्तु आज तक वह बातें सदन के सामने नहीं आई हैं। मैं आप के द्वारा निवेदन करूंगा कि यह बड़ी महत्वपूर्ण बात है और यह वह सदन के मेज पर शीघ्र आनी चाहिये।

DR. RAM SUBHAG SINGH : I am in the hands of the House and I shall accept whatever the House says or whatever you say. Floods as well as cyclones are two distinct matters. I myself had noticed that some Members were keen on having this debate as early as possible, and in deference to their wishes, the Business Advisory Committee under your chairmanship had taken that decision. Anyway you have now heard the Members, and I shall abide by whatever the House decides.

मैं उप-विदेश मंत्री से निवेदन करूंगा कि जो वादा उन्होंने किया था उसे उनको पूरा करना चाहिये। चूँकि खान अब्दुल गफ्फार खां के निमित्त प्रधान मंत्री से भी बात करनी होगी इस लिये उन से बात करने के बाद यहाँ पर उस के बारे में बतलाऊंगा।

MR. SPEAKER : Now, I do not want to proceed with this controversy.....

SHRI JYOTIRMOY BASU (Diamond Harbour) : The whole position is this. A team of parliamentarians has visited North Bengal. The members of that team had been drawn from almost all the Opposition Parties and had been

drawn from all over India. There are Members who come from different parts of India, and we do not assemble together till the Parliament session starts. We are going to collect first-hand information. We are going to have a debate on a motion here based on first-hand reports. We do not want second-hand stories drafted by bureaucrats to throw dust on our eyes. We shall have the discussion on the basis of first-hand reports. We shall be back on the 21st evening. So if we defer the discussion till the 22nd, what does it matter ?

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : I insisted that because of the extent of the devastation that took place in North Bengal, the matter should be immediately discussed. At your request, we agreed to having it on Monday. This kind sending a parliamentary team now is absolutely useless unless it has some political motivation behind it. Therefore, we insist that the debate should take place as now agreed so that a useful discussion may be held and useful suggestions made.

MR. SPEAKER : It is the Business Advisory Committee that took that decision, not me. After all, the members must have gone to Bengal already.

SHRI JYOTIRMOY BASU : They are going.

MR. SPEAKER : Therefore, I presume that this arrangement will go through.

12.56 Hrs.

MOTION FOR ELECTION TO COMMITTEE

COURT OF UNIVERSITY OF DELHI

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to move the following :

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court

of the University of Delhi in place of Shri Balraj Madhok in terms of the proviso to clause (1) of the said Statute”.

MR. SPEAKER: The question is:

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi in place of Shri Balraj Madhok in terms of the proviso to clause (1) of the said Statute”.

The motion was adopted.

12.56½ Hrs.

INDIAN RAILWAYS (AMENDMENT) BILL*

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

MR. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890”.

12.57 Hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

श्री आर्जुन करनेन्धीज (बम्बई-दक्षिण):

उपाध्यक्ष महोदय, इस बिल का विरोध करने के पहले मेरा एक व्यवस्था सम्बन्धी प्रश्न है। मैंने इस बिल के इंट्रोडक्शन का विरोध करने का प्रस्ताव किया है, लेकिन इस पर आने के पहले मैं व्यवस्था सम्बन्धी प्रश्न उठाना चाहता हूँ।

अगर आप नियम 71 (1) देखें तो उसके अनुसार यह है कि:

“Whenever a Bill seeking to replace an Ordinance with or without modification is introduced in the House, there shall be placed before the House along with the Bill....”—

में चाहूंगा कि आप इस को ठीक ढंग से समझ कर अपनी रूलिंग दें क्योंकि यह बहुत महत्वपूर्ण बात है और नियम पर आप की रूलिंग इस सदन को माननी पड़ेगी।

“a statement explaining the circumstances which had necessitated immediate legislation by Ordinance”.

मैं मानता हूँ कि आर्डर पेपर पर यह लिखा हुआ है। आइटम नं० 10 अगर आप देखें तो उस में लिखा हुआ है कि:

“The explanatory statement giving reasons for immediate legislation by the Indian Railways (Amendment) Ordinance, 1968, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, has been laid on the Table on the 11th November 1968”.

रूल 71 (1) यह नहीं कहता है कि विधेयक को पेश करने के पहले स्टेटमेंट को सभा पटल पर रखना चाहिए। 71 (1) यह कहता है कि जब बिल पेश होगा तब एलांग बिद बि बिल यानी बिल के साथ देना होगा कि इस के बारे में आर्डिनेन्स क्यों लाना पड़ा। मुझे इस पर आप की व्यवस्था चाहिये। अगर आप 71 (2) देखेंगे तो जो बहुत बड़ी गलती मंत्री महोदय ने की है तथा इस सरकार ने की है वह आप को मालूम हो जायेगी। 71 (2) यह कहता है कि:

“Whenever an Ordinance, which embodies wholly or partly or with modification the provisions of a Bill pending before the House, is promulgated a statement explaining the circumstances which had necessitated immediate legislation by Ordinance shall be laid on the Table at the commencement of the session following the promulgation of the Ordinance”.

71 (2) यह कहता है अगर कोई भी विधेयक सदन के सामने पहले से हो जिस को लेकर आर्डिनेन्स प्रोमलगेट करना पड़ा हो राष्ट्रपति को तो जब सदन की

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